

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 245/TT/2017**

**Subject** : Approval of transmission tariff from COD i.e. 1.12.2015 to 31.3.2019 for Gooty-Madhugiri 400 kV D/C line and 2x500 MVA transformers alongwith downstream bays at Madhugiri Sub-station upon bifurcation of capital cost and hence transmission tariff as per directive of the Commission vide order dated 18.7.2017 in Petition 54/RP/2016 Under “Transmission system associated with System strengthening -XIII” in Southern Region for tariff period 2014-19 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**Date of Hearing** : 24.5.2018

**Coram** : Shri P. K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)

**Respondents** : Karnataka Power Transmission Corporation Ltd., (KPTCL) and 14 others

**Parties present** : Shri B. Dash, PGCIL  
Shri S. S. Raju, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

The representative of the petitioner submitted that combined transmission tariff for Gooty-Madhugiri 400 kV D/C line alongwith the associated bays and establishment of new 400/220 kV Sub-station at Madhugiri with 2 x 500 MVA transformers under “Transmission System associated with System Strengthening-XIII in Southern Regional Grid” from COD to 31.3.2019 was claimed. The Commission vide order dated 19.7.2016 in Petition No. 403/TT/2014 allowed tariff for the said asset except for the Madhugiri-Yelahanka 400 kV D/C Quad line alongwith the associated bays & Establishment of new 400/220 kV Sub-station at Madhugiri with 2X500 MVA transformers and directed the petitioner to file a petition segregating the cost of the



elements to raise bills from Karnataka Discom. Accordingly, the capital cost of the individual elements has been segregated into five parts and tariff is claimed for five assets in the instant petition for the 2015-19 period. All the information sought vide RoP dated 15.3.2018, including Auditors Certificate, cost details etc., have been submitted by the petitioner.

2. Learned counsel for TANGEDCO submitted that the COD of the instant assets was 1.12.2015, the same be taken as deemed date of commissioning as it was approved under proviso (ii) to Regulation 4(3) of 2014 Tariff Regulations and the actual COD will be reckoned from the date of commissioning of the downstream system by KPTCL and that the Karnataka Discoms are liable to pay the transmission charges till then. Learned counsel for TANGEDCO further submitted that the Assets-II to V be excluded from the PoC till the commissioning of downstream system and the actual date of declaration of COD.

3. In response, the petitioner submitted that KPTCL shall bear the tariff for the Gooty-Madhugiri 400 kV D/C transmission line (Asset-I) from 1.12.2015 to 24.8.2016 and for 2 x 500 MVA transformers at Madhugiri Sub-station alongwith bays for downstream system (Assets-II, III, IV and V) from the COD to the commissioning of the downstream assets in terms of order dated 18.7.2017 in Petition 54/RP/2016. The transmission charges of Asset-I shall be included in the PoC computation from 25.8.2016 i.e. from the date of commissioning of 400 kV D/C Madhugiri-Bidadi Transmission Line (TBCB) and for Assets II, III, IV and V from the date of commissioning of downstream assets. Accordingly, transmission charges for assets II to V have been withdrawn from PoC Pool and are being borne by KPTCL till commissioning of downstream assets.

4. After hearing the parties at length, the Commission reserved the order in the petition.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

